

**COMMITTEE ON PRIVATE MEMBERS'
BILLS AND RESOLUTIONS**

**FIRST TO FORTY-NINE REPORTS
(ENGLISH VERSION)**



सत्यमेव जयते

Tenth Lok Sabha

Legislative Branch-II

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

(Tenth Lok Sabha)

TWENTY-SECOND REPORT

(Presented on 28-7-1993)

I, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Twenty-second Report.

2. The Committee met on 26 July, 1993 for—

- I. Examination of the Constitution (Amendment) Bill, 1993 (*Amendment of articles 94 and 179*) by Shri Anna Joshi under Rule 294 (1)(a) of the Rules of Procedure.
- II. Classification and allocation of time for discussion of Bills (*vide Appendix*) under clauses (b) and (c) of Rule 294(1) of the Rules of Procedure.

Examination of Constitution (Amendment) Bill

3. The Committee considered the Constitution (Amendment) Bill, 1993 (*Amendment of articles 94 and 179*) by Shri Anna Joshi and arrived at the following findings as a result of their examination of the Bill:—

Findings of the Committee

The Bill seeks to amend articles 94 and 179 of the Constitution with a view to providing that the Deputy Speaker shall also continue to be in office alongwith the Speaker, until immediately before the first meeting of the House of the People or the Legislative Assembly, after dissolution.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

Classification and allocation of time to Bills

4. The Committee then considered classification and allocation of time to three Bills specified in Appendix.

5. After considering all aspects of the Bills, the Committee recommend that the Electropathy System of Medicine (Recognition) Bill, 1993 by Shri Vishweshwar Bhagat be placed in category 'A'.

The Committee further recommend that the remaining two Bills be placed in category 'B'. The Committee recommend allocation of time for each of the Bills as shown in column 5 of the Appendix.

Recommendations

6. The Committee recommend that—

- (i) Shri Anna Joshi be permitted to move for leave to introduce his Constitution (Amendment) Bill; and
- (ii) the classification and allocation of time to Bills by the Committee, as shown in the Appendix, be agreed to by the House.

NEW DELHI;
26 July, 1993

4 Sravana, 1915 (Saka)

S. MALLIKARJUNAIAH,

Chairman,

Committee on Private Members'
Bills and Resolutions.

APPENDIX

Sl. No.	Name of the Bill and member-in-charge	Bill No.	Category recommended	Time recommended
1.	The Electropathy System of Medicine (Recognition) Bill, 1993 by Shri Vishweshwar Bhagat.	20 of 1993	A	2 hours
2.	The Central Secretariat Service Bill, 1993 by Shri Ram Prakash Chaudary.	50 of 1993	B	2 hours
3.	The High Court at Bombay (Establishment of a permanent Bench at Kolhapur) Bill, 1993 by Shri Uday-singrao Gaikwad.	41 of 1993	B	2 hours

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